

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
IA No.19 of 2014, IA No.34 of 2014 & IA No.58 of 2014 in
Appeal No.14 of 2014**

Dated: 26th August, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Bharat Petroleum Corporation Ltd. Appellant (s)
Sabarmati Gas Ltd. and Others Versus Respondent (s)**

Counsel for the Appellant(s) : Mr. Rajat Navet, Adv
Ms. Sanya Talwal, Adv for BPCL

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.,
Ms. Iti Aggarwal for R-2,
Mr. Udit Seth Adv, for GAIL
Ms. Sumiti Yadava
Ms. Meghna Chandra for SGL
Ms. Sonali Malhotra for PNGRB

Order

On behalf of Mr. Gopal Jain, Learned Senior Counsel for Respondent, adjournment is again sought for. It is noticed from the earlier orders that the Respondent-Counsel had already sought adjournment on three occasions. As a final chance for adjournment, post the matter on **03.09.2014 at 2.30.p.m.** If he does not turn up on that day, we will be constrained to decide the matter on the basis of the materials available on record.

**(Nayan Mani Borah)
Technical Member (P&NG)
pr/vg**

**(Justice M. Karpaga Vinayagam)
Chairperson**